

7 years service in the grade. Appointments to the selection grade in Junior Administrative Grade, namely to the posts of Supdt. Engineer (Selection Grade) had been made on the basis of seniority-cum-fitness, after they have stagnated in the maximum of the scale in the ordinary grade, for atleast 2 years. The con-

dition that an officer should have stagnated at the maximum of the scale for a minimum period of 2 years, to be eligible for appointment to the selection grade, has been done away with by the Government after acceptance of the recommendation of the 4th Pay Commission in this regard.

Statement

Part of question	Year	Grade	No of persons considered	No. of persons empaneled
4(a)	1986	S.E. (Civil) (OG)	30	22
	1986	S.E.( Civil) (SG)	20	18
	1986	S.E. (Elect) (OG)	12	9
	1986	S.E. (Elect) (SG)	3	2
	1987	S.E. (Civil) (OG)	34	28
	1987	S.E. (Elect) (OG)	8	7
(f)	1985	S.E (Civil) (OG)	29	24
	1985	S.E. (Elect) (OG)	7	6
	1986	S.E. (Civil) (OG)	30	22
	1986	S.E. (Civil) (SG)	20	18
	1986	S.E. (Elect.) (OG)	12	9
	1986	S.E. (Elect). (SG)	3	2
	1987	S.E (Civil) (OG)	34	28
	1987	S.E. (Elect.) (OG)	8	7

**Conversion from lower category to higher category under the New Pattern Scheme, 1979**

4078. SHRIMATI JAYANTHI NATARAJAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority had recently taken a decision that registrants of the New Pattern Scheme, 1979 would not be allowed to seek conversion from lower category to higher category;

(b) if so, the reasons for taking such a decision, which is contrary to the declared policy of the Government about upliftment of weaker sections of the society, under 20-Point Programme;

(c) what measures are being taken to safeguard the interests of weaker sections of the society by altering this decision;

(d) whether the DDA had obtained approval from Government while taking the decision for stopping conversion of the registrants from lower category to higher category;

- (e) if not, what are the reasons therefor; -and  
 (f) the name of the competent authority in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) (a) to (c) DDA has reported that this decision has been taken to enable the registrants under the New Pattern Scheme, 1979 to procure flats from the DDA of the category for which they were registered. In order to safe guard the interests of the Weaker Section of the Society, while taking this decision the DDA has eliminated the income eligibility criteria laid down in the brochure for this scheme in respect of the lower income group and EWS categories. The registrants of these categories will now be considered for allotment of a flat even if their income exceeds the limits laid down in the brochure of this scheme. In the Past conversions were being sought and allowed primarily to accommodate the registrants who had crossed the income limits.

(d) and (e) Do not arise as this is only an administrative decision.

(f) Head of Housing Department of DDA.

#### Sharing of Government accommodation

4079. DR. H. P. SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer to Unstarred Question 1351 given in the Rajya Sabha on the 7th August, 1987 and state

(a) the date since when the procedure of intimating the Directorate of Estates regarding sharing of accommodation by the allottee has been changed;

(b) whether the change so made has been brought to the notice of the employees;

(c) if so, the number and date of the circular issued to this effect;

(d) if the answer to part (b) above be in the negative, what are the reasons therefor;

(e) whether it is a fact that according to the previous orders the particulars of the sharer are to be intimated to the Director of Estates within two months of the commencement of the sharing;

(f) if so, what has promoted Government to bring the change in the procedure;

(g) whether Government propose to liberalise the procedure further keeping in view the acute shortage of quarters; and

(h) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Since 11-7-87, the date of publication of the relevant notification in the Gazette of India.

(b) and (c) Ministries/Departments have been informed the position and requested to bring this to the notice of all officials working in Ministries/Departments and attached and subordinate offices, on 4-8-87.

(d) Question does not arise.

(e) Previously intimation was required to be given for sharing by certain categories of employees.

(f) Stipulation of sending prior intimation has been considered necessary to detect cases of subletting.

(g) and (h) No, Sir.

#### दिल्ली की बस्तियों में सड़कों तथा गलियों की मरम्मत

4080. श्री सुनील कुमार पटनायक : क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली संघ राज्य क्षेत्र विशेषतः इसके यमुनापार क्षेत्र में पूर्वी भाग में उन बस्तियों के नाम क्या हैं जो निर्दिष्ट हैं या जो दिल्ली नगर निगम के अधिकांश क्षेत्र के अंतर्गत हैं ;

(ख) उपर्युक्त भाग (क) में उल्लिखित बस्तियों की कुल संख्या कितनी है जहाँ चालू वर्ष के दौरान सड़कों तथा गलियों की मरम्मत